

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.415
IA/866/ND/2022 in IB/707/ND/2021

IN THE MATTER OF:

Siemens Financial Services Private Limited	...	Applicant
Versus		
Amit Jain	...	Respondent

Under Section 95 (1) of IBC, 2016

Order delivered on 01.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent : Ms. Shankari Mishra, Ms. Jyoti Khurana, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the RP is present as well as Proxy Counsel on behalf of the Respondent are present physically. Due to non-connectivity of internet/electricity, today, we are not in a position to see the files on DMS portal. List the matter on **19.07.2024** for arguments.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)